IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision: 16.03.2017

ST/55450/2013-CU(DB)

[Arising out of Order-in-Appeal No.203/BPL/2012 dated 08.10.2012 passed by the Commissioner (Appeals), Central Excise, Bhopal]

CST, Bhopal — Appellants

Vs.

Rewanehal Industrial Security India Pvt. Ltd. — Respondent

Appearance:

Shri Ranjan Khanna, DR for the appellant.
Shri Shailendra Pratap Singh, Advocate for the respondent.

Coram: **Hon'ble Shri S.K. Mohanty, Member (Judicial)**
Hon'ble Shri B. Ravichandran, Member (Technical)

Final Order No.52457/2017

Per S.K. Mohanty:

This appeal is directed against the Order-in-Appeal dated 8.10.2012 passed by the Commissioner of Central Excise (Appeals), Bhopal.

2. As per instructions issued by CBEC dated 17.12.2015 from file F.No.390/Misc/163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Order dictated & pronounced in open court]

(S.K. Mohanty)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

Ckp.